

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 260 of 2004

MA 35 of 1999

RA 2 of 1999

MA 82 of 1999

Date of order: 13.5.04

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.M.K.Misra, Administrative Member

SOMARI DEVI

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel
Ms.B.Mondal, counsel

For the respondents: Mr.P.C.Das, counsel

O R D E R

N.Prusty, J.M.

Heard Mr.B.Chatterjee, 1d. counsel leading
Ms.B.Mondal, 1d. counsel appearing for the applicant and
Mr.P.C.Das, 1d. counsel appearing for the respondents.

2. MA 260/2004 has been filed to re-hear OA 1101/97 as per order of Hon'ble High Court in WPCT No.34/99. In the above said WPCT by order dated 9.7.02 Hon'ble High Court ha directed to add Smt.Purbatia Malahin residing at A.B.Lane of Serampore, District - Hooghly as a party and thereafter to serve notice on her and after completion of service on Smt.Purbatia Malahin the OA has to be decided once again on merits after giving a chance of hearing to all the concerned parties.

3. In view of the above OA 1101/97 is restored to its file. Let the OA be listed on 8.6.04 for appropriate orders.

4. MA 260/04 is accordingly allowed.

5. In view of the above no further order is required to be recorded in respect of RA 2/99, MA 35/99 and MA 82/99 filed by the respondent authorities for review of the order of the Tribunal dated 30.10.98 passed in OA 1101/97.

6. Accordingly all the RA and MAs stand disposed of.

MEMBER (A)

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MEMBER (J)